lis private members' legislative business. What I am going to say is purely my personal viewpoint and not my party's viewpoint. I wholehear tedly oppose this Bill. First of all, I oppose the concept of reservation itself. Even after forty-six years of independence, we are not in a position to ask for the abolition of, the eradication of, the reservation system as Unfortunately, even after forty-six such. years of independence, we are asking for more reservation. In fact, we are suffering from a reservation syndrome. Whenever the reservation issue comes up, we bring the name of Dr. Ambedkar and try to shut the mouths of the people; I strongly feel that had Dr. Ambedkar been alive today, he would have himself asked for the eradication of the reservation system. He would have himself asked for the abolition of the reservation I am strongly of this view. system. (Interruptions) This is my personal view. This is Private Members* Legislative Business. (Interruptional). I have said at the outset that it is my personal view-point. Don't attribute it to my party. (Interruptions). This is my personal view.

THE DEPUTY CHAIRMAN: Mr. Reddy, the time is over. You can continue whenever we take up this Private Members' Business. Now we will take up clarifications. The Minister is here. If you want, he can make the statement again, or if you are happy, we can go ahead with the clarifications straightway.

CLARIFICATIONS ON STATEMENT BY MINISTER Uruguary round talk

SHRI S. JAIPAL REDDY (An' dhra Pradesh); We could convert it into a discussion.

THE DEPUTY CHAIRMAN; We have to decide whether we go by

party. We cannot change our pro cedure. Our convention and proeed ure is that since it was a statement it cannot be converted into a discus sion, it has to be 'clarifications' (Interruptions). Copies were circv lated yesterday.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh); Let them first ex plain why they were so shy in ad iritting that they had signed the Agreement.

THE DEPUTY CHAIRMAN; The; will explain.

SHRI SOMAPPA R. BOMMA (Orissa); The Prime Minister is here We would like to know from him th latest position.

SHRI S. JAIPAL REDDS It could be converted into a discus sion.

THE DEPUTY CHAIRMAN You did not tell me in the morning Last minute how can I convert clari ftcatkms into a discussion.

SHRI S. JAIPAL REDDTi I did not know that on this very im portant subject, this technical pro cedure of clarifications...

THE DEPUTY CHAIRMAN Ii is not technical. The House run on technicalities. The House does no run on my goodwill or your goodwil only, it runs on certain procedures If you had told me, no problen w could have done that. It would hav been absolutely right.

SHRI CHIMANBHAI MEHT, (Gujarat); We were informed, in th afternoon that the Prime Ministe would take the floor at 4.30 an would speak. After that, clarifies tions will be sought. So, let the Prim Minister speak.

THE DEPUTY CHAIRMAIS It was neves said. There is son misunderstanding...

(व्यवधान)... प्लाज आप डॉठए। मेंहरवानी करके आप लोग न डोलें ती बढुंत आसानी से काम होगा। एक-एक सदस्य बोलें खाली। चलिए, बोलिए मिस्टर स्वेल।

SHRI G. G. SWELL (Meghalaya): Madam, one minute?

THE DEPUTY CHAIBMAN: No, I said, one person to speak. It is clarification. You are one person, no+ two.

SHRI G. G. SWELL: Madam, this GATT text is no longer Dunkel draft. Dunkel has passed into history. It is a text to which we also have subscribed. It is Curate's egg, good in parts, bad and different in others. I will just put two or three questions.

My first question is, if we had stayed away from GATT, could we withstand the clamping of the United States' trade laws Special 301 Super-301 on us? Are we going to be fac ed with the problem of our drug and pharmaceutical industries either be ing closed down immediately or thenhaving to pay royalty to the United States companies that have got pat ents of these products? That is ques tion number one which emerges the straightway from GATT. GATT has given us 10 years during which we can rearrange our patents, we can change our patent laws. I would like to know how many Indian drug and pharmaceutical companies are there that are producing products which are patented in America and how it would affect the cost of our drugs and pharmaceuticals in India. In this connection you say that under GATT you also have the freedom of compulsory licensing for noncommercial public use. I would like you to explain to the House what you mean by noncommercial public use. Do you mean to say that those companies that are licensed by you

will not be able to sell the drugs in the market? And you are also saying that you can institute price control. Can you institute price control on those products which are paying royalty to American companies that hold the patents? This is question No. 1, Madam. ... (Interruptions)

You have the habit of always intervening when I speak. Do yon understand what I am saving?

AN HON. MEMBER: No.

SHRI G. G SWELL: It is impossible for you. ... (Interruptions)...

I don't need your guidance, I don't need your intervention.

SHRI R. K. DHAWAN: We can teach you.

SHRI G. G. SWELL: Last time also when I spoke, you intervened. . . . (Interruptions)

SHRI R. K DHAWAN; I will teach yoy.

SHRI G. G. SWELL: I can teach you. Last time also you disturbed me.

THE DEPUTY CHAIRMAN: Mr. Swell, you speak. You don't worry.

SHRI R. K. DHAWAN (Andhra Pradesh): You spoke on nothing and you know nothing.

SHRI G. G. SWELL: You know no'hing at all. We know your background.

SHRI R. K. DHAWAN; Do you want me to tell about your back. ground? Don't talk about background. Should I explain your background to the House? Don't force me to explain your background. SHRI G. G. SWELL: Slit down.

SHRI R. K. DHAWAN: What are you talking? You can't behave like this.

SHRI G. G. SWELL: I have come here on my own—not at your mercy. ... (Interruptions) ...

SHR ASHOK MITRA (West Bengal) : Who is this man to disturb like this?

THE DEPUTY CHAIRMAN; Now, please, Mr. Swell, you please concentrate on whatever you are asking.

SHRI G. G. SWELL: You also referred to trade in services. I would like to know whether under this arrangement our artisans, our scientists, our doctors and other technical people would have better access to markets abroad. Have you made a calculation as to the volume of their services that we will be able to sell abroad and the amount of foreign exchange that we can earn in that process? I would also like know what arrangement has been made against anti-duraping. There is a mention of access to markets. Have we anything. to protect us against the dumping in India of products from the more industrialized countries?

You have spoken about seeds—that you are going to protect the farmers, breeding of seeds and all that. But you are stating, at the same time, that you will be giving those multinational companies that are in India —now, Cargil is one of those—the same rights and privileges as the Indian companies. Now, suppose, today Cargil imports a super seed of profuse yield and of the state-of-the -art hyortid sanitary standards. Can you prevent our farmers from buying that seed because it will be more to their advantage both for distribution at home and for export' Can you do that? ... (Interruptions) Well, he wants to stop me because he does not understand anything. ... (*Interruptions*)

THE DEPUTY CHAIRMAN: "Please ask questions," may I repeat again?

SHRI G. G. SWELL: These are th< few questions that I would like him to clarify. We are in this position not of our choice. We can get out of GATT. Even in April, you may not go to Marrakesh and sign the protocol. We are in this position not of our own reckoning, not of our owx asking. The best thing for us is tt find out what is the best thing to be done.

These are the questions, Madam, 1 would like to put. I hope I have made my poitns despite interruptions and interventions by people who *Ac* not know anything.

THE DEPUTY CHAIRMAN: As long as the Minister understood your point, it is 1 fine.

Shift Vishvjit Singh.

SHRI VISHVJIT P. SINGH (Maha-rashtra); Thank you, Madam.

SHRI R. K. DHAWAN; First you explain to Prof. Swell whether you know anything before you ask questions.

SHRI VISHVJIT P. SINGH: Actually I do not know Prof. Swell very well. I do not know when he got that knowledge. I am afraid, what has happened is that we are today suffering from all kinds of misconceptions about the GATT negotiations. The speech of Mr. Swell has made it very very clear.

SHRI KAMAL MORARKA (Rajasthan) : Is he asking for clarifica-ttions or answering them?

THE DEPUTY CHAIRMAN: Now no interruptions.

SHRI KAMAL MORARKA: Madam, I am within my right.

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means he has to ask for Clarifications to the Minister, not give clarifications.

THE DEPUTY CHAIRMAN; He is clarifying himself. He is clarifying himself what he understands, please.

SHRI VISHVJIT P. SINGH; Unfortunately, Madam, I am burdened with the echo. This burden is the cross which I have to bear. I am reconciled to it. Please allow him to say what he wants to. It does not make a difference.

Madam, my first questions would be, in fact, taking off from where Prof. Swell left. If we had not signed this agreement, what would have been the result? This is a multiateral agreement which has been signed by 17 countries. What kind of isolation will it be? Can we quantify this isolation? I want a specific answer to what the result would have been and for how many days or how many weeksm India would have been able to survive? Yes, I want to know that. When 85 per cent of our imports are goods which are essenital for industry and agriculture, because they are essential, who do you expect to survive in isolation? That is why I want the answer to this. What is the action ...

AN HON. MEMBER: It is a lues tion to the Minister, not to others.

SHRI CHIMANBHAI MEHTA; We will survive with or without Dunkel.

SHRI DINESHBHAI TRIVEDI (Gujarat); We will survive.

SHRI VISHVJIT P. SINGH; Sure, sure.

THE DEPUTY CHAIRMAN: I think the House would not survive if we keep interrupting.

SHRI VISHVJIT P. SINGH; As I requested you, Madam, this is a cross which I have to bear. Let me bear it.

It does not make a difference... (*In-terruptions*)

Madam, my second question is related to the Standing Commitee on Report of the Commerce because the Standing Committee Commerce has gone into this matter in on detail and made certain specific observations and recommendations. My question relates to the recommendation in para 116 on page 40, where the Committee spoke about the Dunkel proposals that they would discriminate against Indian agriculture that the subsidies would h3avs to have an upper bound limit of 10 per cent, and that this would have grave implicat-icr: because with the increasing cost of energy and other inputs the sec-torwise subsidv mav exceed this limit. My first this point is; what is the limit question on prescribed by GATT? I am given to understand it is five per cent or slightly Ovsr five per cent, according to the base year which has been taken the international prices prevailing at that and point of time. If that be so, would be be affected this in any way or Would we be within bv the purview of this?

On the second part of my clarification, I would like to com* again to the same Committee. When on page 41, paragraph 119 it speaks of the provisions regarding minimum access tor imports to India, it is not very clear.

A point which has been raised by the Standing Committee is while the Finance Ministry claims that the balance of payments position problem is over, the Commerce Ministry says so long as we are in adverse balance of payments position, we will be under the exemption provision. I would also like to know if it is not a fact that this agreement will have to be re-negotiated after six years. This is only for six years as far as the / sector of agriculture is concerned. Secondly, as long as the adverse balance, of payments position remains, we are not covered and are exempted from these various positions.

Now, I would like to ask questions about seeds. On page 42, paragraph 123, the Committee has expressed its apprehension about the rights of the farmers regarding seeds and the traditional rights of the far mers for free exchange of seeds. Will these rights remain unaffected? It is said in the Statement that we will bring in a legislation regarding the *sui generis* provision. What it that legislative protection to the farmers rights to seeds? Further I would like to ask if India's major concern over the Dunkel proposals which relate to the PDS, food security and the farm subsidies, had been adequately addressed.

My next question lor clarification is if there is no commitment given by the Government by the signing of the GATT Agreement to grant minimum market access to foreign suppliers of farm goods. Is it also a fact that no access will be grantsd to foreign companies to enter the core service sectors of retail banking, life insuran.ce, general insurance and basic tele-communications. It this a fact or this is not a fact that they will not be allowed in to these see tors? Is it also a fact that significant market access has been gained for India for short-term movement of skilled personnel which would result in tremendous foreign exchange increases for India?

My next question relates to the Intellectual Property regime-the Patents. Is it a fact that we have gained a ten-year holiday as far as our process patents are concerned. Is it also a fact that those medicines which are being sold in India today, which have been developed through the process patents, even though they are foreign patents, will be allowed to be sold for the next ten years? Is it also not a fact that only those patents, will be applicable in India, which come into force after the signing of the Agreement and those which also remain in the pipelin* will come into effect after ten years?

I would once again reiterate 1 question asked by Prof. Swell i gardgng the compulsory manufactv of pharmaceuticals by the Gove merit for public health services.

SHRI SUBRAMANIAN SWAM He understood Swell. That is goc

SHRI G. G. SWELL: At le some friends understand me.

SHRI VISHVJIT P. SINGH; 1 next question is, is it also a f that much of the porits Of our phi maceutical companies are coming fr < exports? If we had not signed t Draft these exports would have ; affected and also many of the me (Ines which we produce in India. would like to know the exact perc tage of the amount of formulatio duly covewd fay the imported materials. How many would *have* affected if we had not signed t Draft? I would like to know the i ure for that.

We have gained in the removal agricultural subsidies in the devel ed world. Therefore, wo will h; accsss for the Indian agriculu goods in the intenational mart There would be higher exports.

As far as the area of textiles concerned, we have lost because the textiles the provisions are ba loaded. Whatever gains we are ing to get we will get after ton ye I would like to. kOAW from the 1 Minister 'Nj details in this regs Could ha kindly share them with House? Lastly, Madam, this is Lastly, Madam-this is my f question— India's largest resource its biondivergity. I want to kJ specifically from the lion. Mini how are we aimling to protect bio-diversity. How does the Gov ment of Indip plan to do it? Ha formulated on a long term basis protect this biodiversity? What ; has it evolved to exploit this diversity " to our advantage?

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these are my questions and I hope I will gat specific answers, (.Ends).

SHRI S. JAIPAL, REDDY; Madam Deputy Chairman at the outset 1 would like to state mat we Utiitvc in international inrar-ctepnedencc. Wnat we certainty don't beueve m is unilateral depnedence unipolar world. Madam, the in a Uruguay noond nas turned out to be grossty one-sided, So lar as the Statement of the Minister of Commerce is concerned, I should say it is nothing more than an impish apologia of a wiimpisii Government. It is full of homilies and half truths. I would like to know, as to why the Government couid noi take Parliament into confidence when Parliament was in session. Why did the Governmet cloak-and-dagger tactics in regard adopt to the endorsement of an international treaty of this kind of unprecedented magnitude? Why did the Government try to confront Parliament with a *fait accompli*"! It only that the Government is suffering shows from a gigantic guilt complex on the whole subject| It is knows that the Government could have held out for one full year. Why was it in this devilish hurry to declare its assent to this Treaty? I would like to know whether it is true that our chief negotiator, Mr. Zutshi had serious reservations and the Government gave a message to the effect that whatever emerges at the end should be endorsed by hsm. Why did the Government have to do Madam, one Standing Committee this? on Commerce presented a comprehensive report with unanimous recommendations. That report could have been discussed in Parliament. I don't think dtet report was even considered by the Government. If the Standing Committees of Parlament are to be treated in this fashion, I would like to know as to what is the use of the Standing Committees. One important recommendation of the Standing Committee on Commerce is being' deliberately misinterpreted. The Standing Committee on Com-

doubt said; 'We merce no should try to be within the GATT." Nopody needs to tell us about the vritues and advanages of a multilateral trading forum. But is it such unmixed an blessing? If this is the position, how it that China has a trade surplus is a nation, and with the as United States when it has been out of GATT so many decades? You for keep on quoting China, time and again. Let the Government respond this to aspect. We are confronted with а pataful political paradox. We are unable to throw out Govern this ment. At the same time, we are the Government unable to motivate to act in a proper fashion. {Interrup tions) Our Commerce Minister's sta exports "Would that our tement said go up by 1.5 billion dollars to 2 mil lion dollars. But he did not care to in dicate as to what would be the out go from India on account of this agreement in one year or in ten years. But he was only concerned with showing the bright side of the bad agreement. He referred' to the way Japan and South Korea also had to submit. But did he tell 115 that Japan and South Korea are countries with trade surplus? They have trade surplus with the United States itself. they submitted themselves to this If agreement, they did so for their ad vantage.

Madam, in regard to the subsidy that is to be removed or reduced for agriculture, one important statement of the Commerce Minister is that we, in faet, have a substantial negative figure. I would like to know as to what is the basis for this statement. The text nowhere says that the international priee would be the yard-stiek. This controversy about the base year is still unsettled. Secondly, your calculations about the subsidy are also controversial. The experts have told before the Standing Committee on Commerce that the subsidy given for sugarcane alone to States like Maharashtra, Haryana and Uttar Pradesh is well

over 30 per cent. How do you say it is а substantial negative^ figure? Then the Commerce Minister hopes that the fanners' rights in this coun would be protected and promo trv ted trough a Sui Generis system. We are a party to the international treaty as 'UPOV' and this UPOV known was amended in 1991 and this Gov ernment was a party to this. Under the UPOV-Union for Protection of Piant Varieties—a farmer would have the right to use his own seed only if he got the permission of the plant breeders. And which plant breeders will ever grant (permission to the farmer without levying charge? Why is the Go-' being naive? vemment Can your sui generis system be different from the UPOV to which we are a party at the global level?.....

5.00 P.M.

Coming to drugs, it is admitted on all hands the price of drugs will go up inordinately. Only the estimates vary in regard to the quantum of rise. Some say only 10 to 15 per cent of drugs will be subject to steep rise. The Indian Drug Manufacturers' Association says 46 per cent of our drugs will be subject to steep rise. The American Drug Manufacturers' Association says 66 per cent of our durgs will attract the Patent Law. Which is true? Much is being said in favour of the priced-control How can there be pricecontrol over a drug which is imported or which is manufactured by paying royalty TTow can the price of a drug be lower than the manufacturing cost? Why are you indulging in this fallacy?

And again, Madam, everybody is talking, of ten year transition period. Can the Minister tell us to what will happen during the transition period? We know what will happen during the transition period in regard to textiles. Since it is in Our favour, the entire phasing out would be bc.ck-loadecT. But what about the¹ textiles? There is no specific mention about the phasing-out of this transition.

borne of them are welcoming thi not we, because it is the best of 11 bad bargain. But I would like I know wnether it will prevent the U.S. authorities from invokm Super-301 and Special-301. The GA'J. in the past did not prevent powe ful countries from taking recours bilateral sanctions. There to nothing to suggest that Super -30 and Special-301 of USA will be deac letters from now on No. 1. Madam, th new Agreement talks of many nor tariff barriers. Whenever it comes to competitiveness, the develops countries have their own way o overcoming the competitiveness o the developing countries. Let me re fer to some of them physionaitar; barriers. Who is goni gto determin these standards? You have ISO-9000 requirements. Then you have envl ronmental prescriptions. These stra tegems have been thought of with a view to countering the competitive ness of developing countries and the text does not clarify as to what the standards will be.

Now coming to textiles, we said that thig phasing out should be front-loaded. Now what did we gain in the end? United States threatened us that they would get the things phased out in fifteen years. Then they ultimately said that our own market should be thrown open to th3ir markets and we then ultimately gave in on this count. The Minister should clarify as to what items would be imported by India from the U.S. in the textile sector. There is a reference. Madam, to the umbilical link of this new GATT or GATT-H or MTO, I don't know how to really describe it I am not able to hit upon an appropriate appellation. I am now bothered about this umbilical link of this new GATT with the IMF and the World Bank. If the new GATT is angry with us, they would also be able to influence the policies Of the IMF and the World Bank. The sovereignty of this Parliament will be subject to the authority of this divine global trinity,

the GATT, the World Bank and the IMF, Will the Government, therefore, shed some light on this link?

Madam, now about thousand dollars *per capita* income. You see the IMF has many ciever economists. Our per capita income was supposed So be in the region of taree hundred odd dollars. Through a new method called 'power purchasing parity'...,

SHRI SUBRAMANIAN SWAMY: It is called 'purchasing power parity'.

SHRI S. JAIPAL REDDY; Yes, I stand corrected by Dr. Swamy, 'purchasing power parity', PPP basis.

THE DEPUTY CHAIRMAN; Power purchasing and purchasing power, they have two very different "meaning, very dangerous meaning.

SHRI S. JAIPAL REDDY; I must say that Dr. Swamy is an expert in both these areas. I palm readily to him. Undvar this yield my new measurement our per capita has been shown about eleven hundred dollars. In that case we will be obliged as a nation to allow the food article to be imported. Then much has been said of the balance of payments position. What is the definition? The other day the hon. Minister was referring to trade deficit and to (international debt. The Commerce Minister, who Is more of an economist than I could ever be, should know that America has much larger international debt than India has; America has much larger trade deficit than India has. So, will the Government explain to us as to what it mean by this? The Text at least does not tell us. We have lost out completely in the area of intellectual property rights. I think this defeat is not merely incidental but highly symbolic because we have not only mortgagedbur right in regard to our mOrtguaged our right in regard to our scientific inventions but we have also economic policies. I think this Its an issue on which the Prime Minister should speak and his silence, I should

say, has been ominous and an indication of this guilty complex.

THE DEPUT CHAIRMAN; He is Snent because you are speaking, Shri naumohar cnancuakant Bhandare.

SHRI MURILIDHAR CHANDRA-KANT BHANDARE (...Maharashtra): Madam, i use feelings oectiuse many of things with mixed I liughi have said during the last ten which years have not emerged to our expectations. We fought bitterly-to take it up irom where my friend, Mr. Jaipal Reddy, has ended-to non, get the benefits out of the GATT negotiations. Well, we did not succeed. Every year we were getting isolated and out knew that we of the 117 countries more than 100 countries were losing both their strength and desire to fight. But I am not prepared to accept that by doing so we are mortgaging any of the national, interests. Our country is far too big to think, even remotely think, in these terms. I know that this is a mixed bag. I would not go with the Government in assessing the benefits. I will sJso not go whole heartedly with those who have reservations on the negative points of this bargaining. I know that today we are in a very very unequal world where debt burdens are rising, where protectkmisni is rising, where resources flow from poorer nations to icheh nations. I think what is now needed is not o worry about what has happened in GATT but how to change this world order to an equal world. The only way we can mee the challenge is not by assessing what has happened now and what will happen then but to stand on our own legs to go ahead with the economic progress, to improve our work culture. I am really sorry that we don't send his message from this Hou5e. We take this excuse or that excuse not to work In the highest forum in the country. I feel utterly sorry as well as unhappy over the happenings in his House. All in all today there is only one thing with

which we must au be concerned, i.e. to take thus country atvead on its economic growth. if we miss the bus now is will be years and years before we get it again, I adaressed the Asia Society hardly 10 days back. Evervtime they compared us with China, 1 told them, "You are probably try ing to compare a hare with a tortoise. But don't be surprised it the tortoise wins the race." i am quite confident that with our resources, with our technological advantages we are cajpable of winning that race. Therefore, let us hope that instead of being placed under this agreement, we will become equal partners in the global growth which is. supposed to benefit by this, agreement. I will end up by only asking one thing to which 1 hope not the Commerce Minister but the hesn. Prime Minister will reply. What steps is the Government planning to meet the challenge to make our country self-reliant so that we take our legitimate place as equal partners in the emerging new world order?

SHRI SUBRAMANIAN SWAMY; Madam Deputy Chairman, I have got very few questions because the issue is very clear. The debate is on the final Draft Act of the Uruguay Round which mistakenly is called the Dunkel Proposals. There is no proposal from Dunkel. Dunkel was a civil servant who has retired and gone. To call it the Dunkel Draft is also an indication of the extent of ignorance in our public debate. As far as India is concerned, the discussion on the final Draft Act was over as early as in December 1990. Since then the only issue that remained was between the United States and the EEC, i.e. on the question of agriculture. I would lite to, say here that whatever India has got today in the final Draft Act is what I negotiated and got inserted and not one extra word or comma has "been abided since then. It is not

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a reilection on the Commerce Minister The tact of the matter is that he we never a. player in that negotiatio arter December 1990. Now the que: tion is: Are we going to make use c the Act when it comes into force an the legislations that will have to b brought beforethis House? would like to whether the Government has know min regarding the kind of made up its legislation i wants to bring. The Government na turally seems to be on. the defensiv because the ideology of the Congres Party has been socialist and sudden! they find that socialism has failed am chev have to make a major change. O course, there are people like Shri Jaipa Reddy who are relics of the past arguin: in the cold war language. But the Govern ment should clearely and forthrighth come and say, "We have this agreement and signed these are the basi areas in which we are going to ex ploit the agreement." For example in agriculture, for the first time we have an opportunity to link the agricultural economy with the global economy and bring about modernisation By export of fruits, vegetables and thing, like flowers, you will make a major change. In fact; agricultural products abroad would fetch 7 to 8 times what the Indian farmer was getting within his own market and this will make a fundamental change. The question is, what steps does the Government propose to take to make India a major agricultural exporter ROW that the subsidies off the Eur pean economy have been vastly reduced? Similarly, the patent law is roimg to give us a great advantae *f.n* computer software. What particular steps, does the Government prospose to take to see that our software export is not 100 million or 200 million dollars it becomes 3 to 4 billion but dollars in a short time?

Finally, what steps is the Govern, ment going to take to exploit the merger of he MFA. You don't have to wait for (0 years as Mr. Vishvjit P. Singh said. In fact, by 10 years the whole thing would be incorporated into the GATT rules. But in between, in pragressive phasing out, yon are going to get an advantage. But your textile industry is totally inefficient. It is not going to be in a position to complete with Hong Kong and South. Korea and we will lose out there completely, unless major invest-menats are made in the textile industry. I would like to know from the Government what it is going to do in terms of legislation in the three important areas in which we' have got an opening, that is, agricultural exports, software exports and textiles. What major steps are you going to take? I would like the Government to say that, 'we have done a good thing", --- not in the defeatist language of Shri Vishvjit P. Singh that we would have been thrown out, that we had no choice and that it was inevitable that we should be pulverised and therefore, we signed, tfrey should say that this is a gain for the country and that the Government is happy to be a signatory and happy for having accepted the Draft.

क्षिश्र (बिहार) ः श्री चतुरानन उपसमापति महोदय. पहली बात तो हम यह कडना चाहेंगे कि प्रधान मंत्री राष्ट्र को कहते रहे हैं कि हम आम सहमति से देश चलाना चाहते हैं ল্কিন সৰ इ.तना बडा कशियल सवाल, देश के लिए बहुत ही महत्वपूर्ण सवाल, जीवन मरण का सवाल जिसे कह सकते हैं, श्राया तो जैंसा उनकी सरकार ने आपोजिशन के साथ दुर्व्यवहार किया वह ग्रात्यंत ही किंदनीय है। वे हमारे सिर्फ प्रधान मंत्री नहीं है बल्कि एक अन्भवी ब्यक्ति हैं, बहुत बबे विद्वान हैं और इतिहास भूलेगा नहीं प्रगर वे गलती करेगे । इसलिए मैं **पहली बात तो** यह कहना चाहता हं। मैंने जब इस डिबेट में हिस्सा लिया था बिद्वान कामर्स मिलिस्टर तो हमारे से एक ही प्रजंकिया था बार बार कि रेटीफिकेफन के पहले पालियामेंट को कंसल्ट कर सीजिएगा । ग्रब आप बताएं कि क्या कंसलटेशन का मतलब होता है एप्रवल और इन्होंने कहा कि नो कंसल-टेशन, हम आपसे कोई बात नहीं करेंगे अगर आप समझते है कि विपक्ष के सब वैठे हुए लोग नावालिंग हैं, बेझकल हैं, खुशी है : इसलिए ती **श्रापकी** पटली बात हम फिर से दोहराना चाहते है कि जो सब ट्रीटी बतेगी , जो एग्रीमेंट होगा उसके रेटीफिकेशन के लिए एक साल का समय है और वैसा करने के पहले पूछ लेने में कोई भी हर्ज नहीं है। मैं यह इस आधार पर भी आलसे कह रहा हं कि मैंने चार महीने तक काम किया है आपकी स्टेंडिंग कमेटी में जिसका कोटेशन **अभी हमारे माननी**व मदस्य श्री विग्रवजित पृथ्वी जितजी दे रहे थे। में दोहराता हूं जिस ढ़ंग से, केवेलियर फैशन मे हमारे कामर्स मिनिस्टर सवालो का अवाब देकर भाग जाते है और ग्राप लंग इ धर-उधर कर देते हैं । यह आपकी खुशी है। अगर ग्राप हमको यह बताते कि यह गुक ग्रनएवोएडेबल डेविल है तो हम आपकी बात सूनने को तैयार थे। सूबह-मण्यम स्वामी जी कहते हैं, ऐसा लगता है कि इन्होंने ही गेट की मोटिंग बुलवाई थी। यह भी तो सामने आना चाहिए कि क्या स्थिति थी । मैं ग्रापको स्पष्ट शब्दों में कहना चाहता हूं कि सारा उद्देश्य यह है कि थर्ड वर्ड के एग्रीकल्चर मार्केट पर बह कब्जा करना चाहते हैं । हम अगर निकल जायेंगे तो इतलिए कि हमारा लेबर कास्ट इतना कम है कि वह हम मे वारगेन नहीं कर सकते हैं इसलिए भारत निकलेगा, इसलिए नहीं निकलिएमा कि आप टैक्नोलाजी में बह जाइयेया । दांसफर है इस दल से उस दल कुदने का काम है, टैक्नोलोजी इ.धर से उधर करके चला जाएगा । टैक्तोलोजी की ग्राधार साईस होती है झौर उसमें हम पोछे हैं। क्यो नहीं हम मानते ? इसलिए एक-एक करके मैं प्रश्न ग्रापके सामने रखना चाहता हं कि क्या-क्या बातें इसके मंदर हैं। हम फिर अर्ज करेंगे प्रधान मंत्री से कि ग्राप रैटिफिकेशन से पहुंचे सब को कंफीडेंस में लेकर के ग्रागे बढ़िए, क्योकि काफी कठिन परिस्थिति है । वह लोग प्रापको दबाने के लिए जा रहे हैं, यह निश्चित बात है। यह हम आपको कह देते हैं । दूसरा हम

आपसे कहना चाहेंगे कि आपने कई बार कहा है, भाषण दिया है कि हम किसी के. सामने झकोंगे नंहीं और हम विख्वास करते है कि यह भाषण देने के पीछे ग्रापको यहां की 85 करोड़ जनता की मनोभावना का एक बल है, इसलिए आप कहते हैं। ग्रगर ग्रापका यह सच है तो मैं आएका ध्यान जो गेट है उसके रूल 36 की ग्रोर ाकथित कर रहा हु उसमें लिखा हआ है कि अंकटाड के बहस के मुताबिक रूल में परिवर्तन हम्रा कि जो डिवैलप्ड कंट्रीज हैं उनके लिएँ जो ब्यापार की शर्त रहेगी वहीं झर्त डिवैलपिक कंट्रीज के लिए , जो शिछडे पड़े हुए हैं उनके लिए नहीं रहेगी जब हमने यह प्रश्न पूछा कामर्स मिनिस्टर से तो वह भाग खड़े हए, ग्रापको हम जवाब नहीं देगें । अगर ग्राप नहीं जवाब देंगेतो हम आपको पकड़ कर धोड़ा तो नहीं हैं आप कि लगाम लगाकर हम ले श्रायेंगे । ग्राप भाग जा सकते हैं । लेकिन सवाल पूछेंगे तो काई जवाब दिया जाएगा या नहीं ? इसलिए मैं आपसे कहूंगा कि ग्रगर ग्रापको हिम्मत है तो ग्रंकटाड में ग्राप इस सवाल को ले जाएं। हम ग्रापको यह भी नहीं रोकेंगे कि कही भी या कमेटी की रिपोर्ट में या दूसरी जगह कि भ्राप ऋभी दस्तखत कीजिए या नहीं, मैंने कहा कि समय लीजिए, जल्दबाजी में यह गलती मत दोहराइये । बार्गेन करने का फ्रौर भी मौका है। क्यों हैं ? इसलिए कि भारत एक बहुत बड़ा वाजार है ग्रौर जो डिवैलप्ड केंट्रीज हैं वहा यर भारी रिसैगन है, भारी मंदी है, इस-लिए उनको भी बाजार की जरूरत है। यह ट्रेड वार की तरफ जा रहे हैं। हमारे सुब्रह्मण्यम स्वामी जी ने कहा कि कपडा में इनको बहुत छूट मिली है। मैं प्रश्न करता हु और प्रधान मंत्री जी आप बैठे हुए हैं[¨]एनेक्स्चर देख लीजिए जो डंकल ड़ाफ्ट ब्राया है उसका , उसमें उन्होंने ऐसी चीजों को जोड़ दिया है, बडी लंबी सूची में जो ग्राज तक कहीं ट्रेड में उसका हिसाब नहीं होता था। भारत यों ही भेजा करता था सब कुछ भेजा करता था। ग्रगर वह एवरेज निकाल देंगे उन चीजों का तो हमको क्या मिलेगा, लड्डू ? हम ग्रापसे पूछना चाहते हैं । फिर हम कामर्स मिनिस्टप से पछना चाहते हैं कि

अभी इन्होने नेफ्टा एग्रीमेंट किया । उसमें शर्त है कि ग्रमरीका सुता बनाएगा, मैंक्सिको कपड़ा बनाएगा श्रौर टेरिफ जो है जीरो लैंबल पर जाएगा । क्या भारत की यह क्षमता है कि हम जीरो लैंचल प्राइस कर देंगे । क्या हमारे वित्त मंत्री एक दिन भी देश चला सकेंगे ? एक सटेन हालत तो हमको रखनी पड़ेगी श्रौर उसको उन्होंने जीरो कर दिया है । वह यूरोप मुकाबला करने के लिए रास्ता बना रहे हैं श्रौर हमारा ब्यापार वहां जा नहीं सकता है श्रौर जो ग्रापको कह रहा है कि यह 50 परसेंट जाएगा (व्यवधाम) यह क्वश्चन तो एक-एक करके होगा ।

उपसभापति :: ग्राप नवरून पूछ लीजिए, ग्राप नैफ्टा पर जायेंगे तो बहुत समय लग जाएगा ।

श्रीचतुरानन भिक्षः नहीं तो हम क्या करें, ग्राप ही बताइये ।

THE DEPUTY CHAIRMAN: Ask questions. That is better.

SHRI CHATURANAN MISHRA: I am explaining *my* questions.

दूसरा सभी राटों का यह इससे कितना नुकसान होगा, कितना नफा होगा श्रोर मैंने उस दिन **ग्रम**रीका के प्रेसीडेंट का भाषण भी पढ़ करके सुना दिया था कि उन्होंने कहा कि हमारे यहां एक करोड़ चार लाख घादमियों को रोजी मिलेगी। मैं सरकार से जानना चाहता हूं कि आपने वर्क ग्राउट किया है कि डंकल प्रोपोखल मानने से इस देश में कितने लोगों को रोजगार मिलेगा त्राप यह सदन को देश को बताईये बताइये, उन्होंने कहा है कि इसके चलते. एवरेज फेमिली का इनकम 1700 डॉलर बढ़ जाएगा । ग्रापने वर्क-श्राउट किया है, बता दीजिए कि इसको कि इसको एक्सेप्ट करने से देशवासियों **कि पारिवारिक** आमदनी कितनी बढ जाएगी ? आप कह रहे है कि अपने मन में रख लेते है, नहीं करेंगे तो यु० एस० लां 301 चला आएगा हमने झापसे कहा कि यह मत कीजिए । ग्रोप पूरे एग्रीमेंट में कहीं भी दिखला दीजिए कि ग्रमेरिका ने स्वीकार कि म कि

यू० एस० ट्रेड ला 301 रिपील कर देगा, उसे लागू नहीं करेगा ? यह कहीं भी नहीं लिखा हुम्रा है । हमारे सामने एवी-डेंस है कि चर्चा की जा रही है, यूरोप बाले भी कह रहे है, लेकिन कहीं लिखा हुम्रा नहीं है । तो हम लिखे हुए पर जाएं या किस चीज पर जाएं ?

दूसरे टेरिफ रिडक्शन की बात है उसको सुन लीजिए । टैरिफ रिडक्शन मान लीजिए फूड ग्रेंस में होता है । उन्होंने मकई में कर दिया ग्रोर हम राइस एक्सपोर्ट करते हैं । ग्रगर एवरेज निकाल दिया मकई में हटाकर तो एवरेज में तो मारे जाएगें । श्राप्तको मालूम है, एवरेज की कहानी में एक ग्रादमी नदी में ड्वकर मर गया था, तो यही एवरेज हो जाएगा । तो ग्रगर यह हमको आइटम बाइज दे दिया जाता कि इतना परसेंट हटाएंगे, तब हम समझते । इसलिए कॉमर्स मिनिस्टर इसे साफ करें कि यह कैसे करेंगे ?

स्वीजनरस की बात ग्रभी कही गई उक्तके लिए कानून बनाने की बात है । मुझे प्रसन्नता है कि कॉमर्स मिनिस्टर ने कहा था कि हम ऐसा कानून बना लेगें। कमेटी ने तो ग्रापसे पहले ही ग्राग्रह किया था कि पहले कानून बना लोजिए, लेकिन ग्राप भारत को बिना तैयारी के झोंके चले जा रहे है । यही ग्रापकी नयी ग्रायिक नीति है और ऐसे ही यह भी है ।

फिर पवित्रक डिस्ट्रीब्युशन में, मैं जानता हूं कि उसमें एक प्रोवीजन, है, लेकिन उसमें दूसरा क्लाज भी है जिसे कि साफ करा लेना बहुत जरूरी है। वह कहते है कि मार्केट प्राइस पर आप खरीदिए ग्रौर मार्किट प्राइस पर ग्राप दीजिए । तो हमारी सरकार के पास इतना रूपया कहां से ब्राएंगा कि पब्लिक डिस्ट्रीब्युशन सिस्टम वह चला सकेगी ? इसीलिए हम कह रह थे कि उस बारे में क्लैरोफिकेशन उसके बन्दर नहीं है । उगसभापति जी सपोर्ट प्राइस भी हमारे लिए अनिवार्य है कि हम किसानों को सपोर्ट प्राइस दे। जो लोग ग्रभी कुद रहे हैं कि विदेश में भेज देंगे लेकिन जब मन्दी जाएगी तो वही नेता, लोग कहेंगे कि सरकार क्यो नहीं खरीदती **ģ** ?

श्री भूपेन्द्र सिंह मानः नहीं कहेंगे ।

श्री चतुरानन मिथाः ग्रभी कह रहे हें नहीं, लेकिन जब बिजली के रेट बढ़ाए तो सब लोग छटपटाने लगे (व्ययधान)

उ**पसमापतिः : मिश्रं जी, जरा संक्षिप्त** में कहिए ।

श्री चतुरानन मिश्राः पंडित जी नारा लगा रहे है, झमेरिकम् ज्ञरणम् गच्छामि ।

श्रो भूपेन्द्र सिंह (ताम तिर्वाज्ञत) ग्राप कम्पटीशन फेस करने से डरते हें

श्री चतुरानः मिश्रः हमने तो कम्प.. टीशन ऐसा किया था किः : (व्यवधान)

THE DEPUTY CHAIRMAN: Order in the House.. (*Interruptions*).. Ask your quistions.

श्री **चतुरानन मिश्र**ः प्राय देख रही कि मैं तो एक-एक कर के क्युश्वत रहा तं ।

राज्य से पराजर्श करने की चदा हमने कांमर्श मिनिस्टर से उस दिन की थी। ग्राप कहते है कि राज्यों की जात नहीं मानेगें, हम को टीटी करने का ग्रधिकार है। हम आपको नहीं रोकते हैं। हम ने ग्रापसे कहा था कि हम नही रोकेंगे, लेकिन राज्य को म्रधिकार है कि वह प्रापना एग्रीमेंट कर ले । यह भी कहा गया है कि यह स्टेट-लिस्ट में है, इसलिए हमारा किसान चोरी से या जैसे भी होगा जपने बीज की व्यवस्था करेगा। ग्राप कुछ नहीं कर सकते है। आप क्या कीजिएगा ? य० एस० फोर्स को भेजिएगा या ग्रामी को भेजिएगा उन किसानों को दबाने के लिए ? मान लीजिए बंगाल की सरकार या बिहार की सरकार ग्रापकी बात नहीं मानेगा, तो हमने कहा कि ग्राप कन सल्टेणन कर लीजिए, तो कौनसा गुनाह किया ? आप मानने के लिए तैयार नहीं है श्रीर कहते है कि इसको भी नहीं मार्नेंगे। यह कास-रिटालिएशन है। सब बात हो

जाएगी तब कास-रिटालिएशन होगा ? यह कास-रिटालिएशन क्या है ? यह हाथी और चुहेकी लड़ाई हो रही है और यह कहते हैं चुहे को कि तुम मर्द हो, तुमकों भी धक्का मारने का हेक है। अमेरिका को हम क्या ऋस-रिटालिएशन करेंगे ? इम उसका क्या बदला ले सकते है अमेरिका कौनसी चीज पर हमारे ऊपर निर्भर है ?

SHRI SUBRAMANIAN SWAMY. No, no.

SHRI CHATURANAN MISHRA: Then. you don't understand.

SHRI SUBRAMANIAN SWAMY: No, you don't understand.

don't say, "no, no."

cross-retaliation.

SHRI CHATURANAN MISHRA: It is crossretaliation. The final judgment is crossretaliation.

THE DEPUTY CHAIRMAN: Chatura-nan Ji, now you have taken quite some time. Will you please put your questions without indulging in cross-talks?

श्री चतुर नन मिश्र ः तो हम एक-एक करके सब बातें साफ करने के लिए कह रहेहैं। कम्पलसरी लायसेंसिंग का उसमें प्रोवीजन है कि कम्पलसरी लायसेंसिंग की जा सकती है, लेकिन उसके लिए लावनाने की जरूरत थी, पर हमने श्रभी तक ला नहीं बनाया । इसीलिए हम समझते हैं कि ग्रापने देश को तैयार नहीं किया। कई माननीय सदस्यों ने कहा फारेन एक्स-के काइसेस के बारे में, वह भी चेंज डिफाइन नहीं है कि क्या होगा, नहीं मिनिमम काइसेस के बारे में होगा । भी डिफाइन नहीं है कि कैसा होगा, कैसा नहीं होगा।

ग्राखिर में, मैं ग्राप कहना चाहता Ŕ कि टैरीफ के बारे में इन जनरल जो बात है, वह स्वतंत्रता हमारे वित्तमंत्री को रहनी थ।हिए, किसमें हम टैरीफ कितना लगाएंगे कितना नहीं लगाएं गे और यहां

छह साल में हम इतना घटाकर इतन ला देंगे । अब एक ही समान तो विकास नहीं होगा सारी दुनियां का स्रौर भारत का भी बैसा विकास नहीं होगा । पर-सेंटेज को वात मैं झापको कह रहा हं, हमारी 10 परसेंट सबसिडि ग्रौर उनकौ एक परसेंट सबसिडी, तो हमारा 10 परसेंट जो है और उनका एक परसेंट दोनों में दस गुना, बीस गुना का फर्क होगा, अपर एकाउण्ट करके देखें तो । इसलिए हम आपसे यही कहना चाहेंगे और फिर ग्रापसे ग्रन्रोध करेंगे। बाबो-डाथवर्सिटी कनवेंशन के बारे में जो बोल चुके हैं, इसलिए उसमें वह होना चाहिए।

मैं फिर प्रवानमंत्री जी से जानना SHRI CHATURANAN MISHRA: Then, नाहूंगा इतना महत्वपूर्ण सवाल है, आपने राष्ट्र को कहा था कि हम ग्राम सहमति से SHRI SUBRAMANIAN SWAMY: It is not जासन करोंगे तो रेटिफिकेशन के पहले आप पालियामेंट और राज्य सरकारों को भी क्या विश्वास में लेंगे।? क्योंकि देश की प्रगति आप मुटठी भर लोगों से नहीं होगी। कृषि की प्रगति झगर होगीतो राज्य सरकारों का उसमें बहत बड़ा योग-दान होगा । इसीलिए मैं झापसे कहंगा कि सबको साथ लेकर चलिए । मैं इस बात से संहमत हूं कि कठिन परिस्थितियों में हमारा राष्ट्र पडा हन्ना है, ग्रमरीकी दवाब वहत ज्यादा है, लेकिन हम यह भी समझते हैंकि हिम्मत करके पूरे राष्ट्र को साथ लेकर चलने से इसका मु<mark>का</mark>बला किया जासकता है। इसमें आपसे चक हो रही है, यही मझे श्रापसे कहना है ।

> THE DEPUTY CHAIRMAN: Now, Mr. Ashok Mitral I would suggest that Members should ask pointed questions only and they would get pointed answers.

SHRI ASHOK MTTRA: Madam, I am sorry if I sound impolite. But the session that we are holding is a bit like locking the stable door after the horse has flown. We could seek clarifications and we would be given clarifications, but a fact cannot be unmade, and the fact is that our Government

uas abominaoiy surrendered the na-*auiis interests*, may be for a hundred yean. Even so, we would seek clarifi cauong because the nation must know .what apologia the Government is fur. niching for the the. it has behaved.

So, I come LO my first question. It is really a puzzle to me: Why did the Government srrender so easily and in such a pathetic manner? The very distinct organizational structure of the GATT provided us an opportunity to bargain and continue to bargain, because, unlike other international agencies, GATT does 'not operate on the basis of majority and mnoriaty shares or quotas. It insists on unanimity; ii insist on consensus. All the 100-odd members must agree. Otherwise, there may be no agreement, and that was the reason why therse was iso much pressure exerted to have unasnimity, everybody should fall in line. But we could have stuck out. We could have said "No" on issue of TRIPS. We have questions, we have problems, and we have difficulties. We could have said that we wanted to be satisfied and until and as long we were not satisfied, we would not given our consent. And, if we did not give our consent, there would have been no agreement and they would have come down on bended knees to us and tried to satisfy us a little bit by offering certain concessions or other. I know how Portugal got 500 million dollars out of Spain by holding out and we could have held out in such a manner. I know the question that has been raised whether we could not have operated in isolation. There is no question of operating in isolation because what would have happened if we had said "No", if we were obstinate and if we had said that we would not sign? Then,. In order to . set in motion the new trde. order cash of the other members of the GATT would have to quit the GATT and set up a new trading organization.

That would have involved a assu-drawn out process. And even assuming that they did set up such a separate body at the last moment we

ourselves could have joined such an organisation, but in the meanwhile we could have fought, fought and iougni for our own interests. We did not do so. And it wag extremely uncharitable on the part of the Commerce Minister to allege last week that we had to do so because 38 other Third World countries, led by Argentina. ratled' earlier Let us not forget episode is another unwholesome story, about who. But let us not get into that, let us not begin an intra-mural recrimination between the Third World countries. Let us try to draw them together and no be shown up as enemies of one another.

But I come back to my original question; Why didn't we use our bargaining counter that we had? As you know, the new Director-General of GATT had visited our country a few weeks ago. And he said point-blank that whatever the reservations of India about TRIPS, about agriculture, about farmers' rights and other things, there could be no change in The Text, India will have to sigh on the dotted line after signing on the dotted line, India might approach country 'A', country 'B' or country 'C for special benediction. This is where I feel so sad. Till as long as we would not have signed, we held a certain advantage on onr sde. They will come to us. They will try to please us. Now, having ' signed, we have to beg of them, listen to you do -or-ne favour, we are your obedient "prvonts, we always listen to you, "do us a favour, let us survive. This kind of a situation, we could have easily saved ourselves from. But we did not.

Next. I wish the Commerce Minister would enlighten me on the reasons for the castles in the air they are building with regard to the prospects of agricultural exports. Let us assume Europe reduces subsidy by 20 per cent. But what are the major agricultural crops where we compete with Europe? Rice and wheat. The only area I can think of is, maybe sugar, the only area where »dth a

decline in subsidies presumptive in Europe, we migh get some additional Nothing advantage. beyond that. about textiles, I think, my colleague, Shri Chaturanan Mishra has already mentioned that the American Congre ssional leaders have gone on record that irrespective of whether the new international trade structure comes up or not, the American trade and tariff laws would remain immaculate; they would not be disturbed. So, Special and Super 301 would stav. That is point number one. Number two, most of the assumed reduction in tariffs or quotas would come at the fag end of the transitional period of ten years. Even when they come would we be able to stand in compeitlion with Korea, with China or, with Japan? So, I think, we should do our arithmetic over and over again. But with this kind of official optimism, maybe goes a kind of auto suggestion, we try to cheer ourselves up, lift our morale up. But there is no objective ground for cherishing hope of this a kind. Now, about this whole business of input and output subsidies to agriculture, there are some calculations and estimates. I have not seen any calculations where Informed we have been about details of the calculations. anv You say that we should not worry because we have not, recent years, offered any subsidy bevond 10 per cent to our farmers. In fact you say that what you are offering is nega tive subsidy. I am not use-1 to the sophisticated language of the Com merce or the Finance Minister. In understanding, my simple negative subsidy means taxation. Are We seri ously suggesting that we are taxing our agriculture? Is that the reality? what prices? Again, are your There is no use sticking to one set of prices. Are the prices you are calculating based on border prices of international prices or are thev do mestic prices in Hissar or Belgaum or some other place in the country? could be arithmetic There exercises and arithmetic exercises, but we cannot delude ourselves by offering some figures just

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offering figures because we ha already surrderred.,. - Our ca and looking for apologies.

I want tol put a very- pointed -que tion. Suppose there is a crop failu in the country five or ten years hen and the prices of basic eareals sho up to Rs. 40 or Rs. 50 per kg. Wou you not be bound by this Agreeme to offer a subsidy of only Rs. 4 Rs. 5 per kg to our growers so th the average Indian consumer-tl millons in the countryside-wou be forced to buy wheat or rice a Rs. 35 per kg? Is that the regin ushered in through-with that is being apologies to Shri Subramania Swamy-Dunkel Draft? the (*Tim bell*). The Minister hit self has admitted Commerce that on TRIPS, be has drawn a blank, but he has no told the country as to what are th implications of this drawing a blank Is it not true that as a consequence for the next twenty years, even in definitely, we can forget technolog cal development we can forget th induction adaptive technology? Wit this total moratorium on both th product and process patents, whs would happen is that we would b totally let down our technologists our scientists would be stymied whil trying to adapt any new technology If, for example, these proposals wer enforced some decades back, ther would have been no Japan. Japa: developed on the basis of adaptiv technology. What TRIPS is trying t enforce is to put a blanket ban oi this type of adaptive technology. Ii this sphere, we now have to follov the lead of the imperialists and th colonialists. Whatever they offer to us we have to accept at the prici they offer to us and we have no right to be original, no right to be adaptive. Am I right, or am I wrong? THE, DEPUTY CHAIRMAN; Thank you Can I call the next speaker.

SHRI ASHOK MITRA; My fina Question is to the Primp Minister himself. I remember, on the last day of the Monsoon Session, the Prime. Minister made it clear that he die not feel contrained to take the prioi

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permission of Parliament because the Dunkel Draft was an international; treaty. Can he put his hand to his heart and say that this is just an ordinary external treaty involving external relationship between our only the country and foreign countries? This is a treaty which ivolves the fundamentals of our polity and our economy. It involves our production It involves our distribution structure. structure. It involves our pricing structure. Therefore, can he say that on natters of production, on matters of pricing and on matters of distribution, Parliament should have no say? Even if you forget about this particular problem, there is the problem of the standing Committee, which has been snubbed truly and properly, The Government has informed the Standing Committee and the nation what it thinks of this kind of Committees-committees are there for the sake of committees, the Government got in one direction and the committees in another direction. But you still have to come back to Parliament to Patents Act. How do you presume that Parliament will go along with you? There are still some patriots left even in your party who might protest against this 're-colonisation of the land. What will you do?

THE DEPUTY CHAIRMAN; Mitra, please put questions. Or if you have finished, I will call another speaker.

SHRI ASHOK MITRA; I will take exactly two minutes. If the Prime Minister allows me a couple of minutes....

THE DEPUTY CHAIRMAN; It is the Deputy Chairman, not the Prime Minister, who has to allow.

THE PRIME MINISTER (SHRI NARASIMHA* RAO). Kindly yield for half a minute. I have never said anything Which he just now said I said in Lok Sabha at some time, I do not recall, and it is not my intention to ever say, that in these matters or in matters concerning' the nation the Parliament shall have no say; never.

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SHRI ASHOK MITRA; *i* remember this as the Statement of the Prime Minister as reported in the press. It was reported that he did not feel that prior consultation of Parliament was necessary for carrying on with the GATT negotiations. Anyway, that is all fair enough.

THE DEPUTY CHAIRMAN; Mr. Mitra, I have to call other people. You have made a lonfe speech on this subject. This is a clarification and we have to be brief.

SHRI ASHOK MTTRA; Am I hurting anybody? Just two sentences.

THE DEPUTY CHAIRMAN; It is not the question of hurting. We have to work within a certain time-limit.

SHRI RAJNI RANJAN SAHU (Bihar) He has been a Member of the Standing Parliamentary Committee, but he has never attended a meeting. He has not attended single-meeting.

SHRI S. JAIPAL REDDY; Not only did he attend some meeting, he attended a number of meetings.

SHRI ASHOK MITRA: The Government knew that the GATT negotiations involved States' rights involved Constitutional issues. Why did the Prime Minister not convene the• National Development Council, why did he not convene the inter-State Council. What will happen if Orisa says, no, Bengal says, no; Bihar says; no; Uttar Pradesh says, no; and I would add, Rajasthan says, no, Tamil Nadu say, no? Where will the insue end? I will repeat what my colleague said shall he march troops to the States of India or-shall he decide to promulagte article 356 over a large part of the country in order to enforce this charter of total surrender to foreigners.

SHRI. JAGESK DESAL (Maharashtra); Maam Deputy Chairman, till recent pest three of the developing countries, India, Brazil and Argentina, fought for the cause of all the

developing countries various on forumg of the world. I was in Geneva in 1987 in the United Nations Trade and Development Conference and 1 saw that three countries were leading and these trving to fight all the causes of the developing couuteris. But Madam, unfortunately, Argentina and Brazil, for own domestic reasons, their because of financial organisations of the the power. they succumbed Super to the pressure. But India remained firm, stood the ground and tried its best to get whatever concessions were possible in this regard at this Conference. I am very happy that our Government and our Chief Negotiator did their best for the interests of the developing countries and we have seen that many concessions were given after that kind of negotiations. I will point out two. I have gone through the Standing Committee They were very much worried about report. the financial sector services. Super Powers and developed countries wanted these the GATT services to be included in agreement, but because of the pressure of countries like India, ft has not been included. And that was one of the planks on the Standing Committee which has its report. As regards foreign given investment, there also we have taken care that country's sovereignty would remain. our Wherever we think that foreign investment is in the interests of the country, we shall invite it on our own terms and conditions, and if they have to send out remitances because of profit, then we can put export performance also as a condition We have taken all these steps to see that our interests are preserved.

One of the biggest achievement*— and I must compliment our Commerce Minister and our negotiating team —is regarding non-product and product specific subsidies (*On* non-product subsidies like fertilizers, credit facilities, water and alectricity at present according to the calculations of 1986-1986 we have a deficit of

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Rs. 19,000 crores. As regards product specific subsidy, except in three items it is mostly negative. Now both will be combined and, as such, for years to come we shall fee able to give subsidy to our farmers so that they can produce at a price which they can afford.

Again, regarding BOP I would like to get it clear from the Minister: What do you mean by BOP? Is it only on trade account? Is it only on account of export and import, that is, current account, or do you have to add to that the instalments of the debts you have taken and the interest you have to pay? Is that to be added or not? If that has to be added according to my perception that has to be added—then for years to come we shall be under the exchange cover and, as such, the question of improtmg fbodgrains will not arise. That is my perception.

Regarding textiles, since 20 years we have been fighting that the quota regime should be abolished. We are now successful that after 10 years it will be abolished. And they wanted access to their own textiles but we did not give way. Only industrial textiles will be allowed. So I would like to know from the hon. Ministe.r how much at present we ate importing as industrial textiles and how much we are exporting, that is garments and textiles and in future to what extent We shall require these industrial textiles. If that is given to the House, people will understand as to what extent we have benefited from this kind of an agreement. As such, I demand of the Minister that this figure should be given to us. Lastly, Madam, I would talk about services. We have not allowed the financial sector to come in. It is not pan of GATT. But, as far as technicians and_skiUed labour are concerned, there we shall be able to send many of our people outside the country. .. '(Interruptions) ... At present many are going

out and because of that we are getting remittances from abroad. Now there will be a wider scope and that will help us as regards building up of our foreign exchange reserves. And this is one of the best efforts that our Government has made.

Earlier I had some misconceptions about this but when I have gone in details through the report, I am' convinced that under the circumstances there cannot be any better concessions than what we have obtained. So, on behalf of the people of the country I compliment the Government on this GATT agreement.

SHRI KAMAL MORAEKA XRajas-than). Madam I will not take much time Most of the relevant points have already been nude. I would mention only two or three small points for the attention of the Minister.

First, I want to know whether it is not a fact that this is the first agreement that we are entering into, which goes beyond the border. All trade agreements till today have restricted themselves to the tariff border. Is it not the first agreement which goes into the interior of the country? We on this side may foe using very strong language when we say that you have surrendered the sovereignty the country or that the country's indepof endence is in danger, but we do feel that our sovereign right as an independent nation has been affected to that extent. I would like to know from the Commerce Minister whet-Tier if my perception is correct, it was not correct to take the country into confidence and build up public opinion. My friend, Mr. Vishvjit P. Singh, has said that much of what we are saying is on the basis of misconception. It may be true, but who is responsible for the misconception? Ever since the Dunkel draft came, why has the Government of India not given wide publicity in the form of question and answer? After all, you know most of the questions which" are of concern to us. you have seen that most of the Members are

repeating the same questions. It could have been in the simple question-aadl answer way for the ordinary, common man to understand for all of us to understand, what exactly it involves for the country, what the Government's point of view is on why it thinks it should be commended. I think much of this discussion could have been simplified. I would like to know from the Minister whether this is not a far-reaching agreement in the sense that it does involve internal decisionmaking of the country and the Government of India and to that extent our position has been compromised.

Then, on the agricultural sector I want to mention two points. I under-'stand that there is now a ceiling of 10 per cent on subsidy. Does this mean only direct subsidies Eke lower electricity tariff, irrigation, irrigation concession*, fertiliser subsidies and the input subsidies or only the direct subsidy? The Government's viewpoint is that our present subsidy is only two, three per cent. My friend, Dr. Ashok said that there is one from of Mitra. opinion that there is a negative subsidy. I do not want to get into an argument on the farmers' opinion. There various shades of is Mr. Bhupinder Mann. There is Dr. Nanjundaswamy in Karnataka.. I don't want to get ino that argument. I would like to know from the Government what, in the opinion of the Government, the level of the subsidy is today, which would qualify as subsidy under this new arrangement. What is our present level when we take into account whatever Rs included in what they call 10 per cent? Secondly, is there any commitment for compulsory im-oort? There is a feeling that per cent import would become 3 comimilso-rv I want to put on record that Mrs. Indira Gandhi made this country self-sufficient in foodgrains. It is one of the greatest achievements that one-sixth of the humanity is growing its own food. I don't share flhe perception that we are one of the 117

NPT, India can take a stand which we feel to 50 परसेंट आती है । उसमें भी तीन be morally correct and we can brave it out. चीजों पर पोजीटिव सबसिडी दी गई है। The third world countries are looking to us उसमें यह कहा गया है कि सुगरकैन के for leadership. The leadership was given by Jawaharlal Nehru and Indira Gandhi. There is no reason for us to feel diffident today.

conscious decision that for the next ten, बात कही गई है कि इतनी बिजली को twenty years we don't want to import a single सबसिडी दी जाती है । फार्मर्स को उसमें kilogram of food-grathis. Does this new कहा गया है कि यह बिजली को सबagreement in any way hamper that decision? सिडी है । वास्तव में यह इनएफिसिएन्ट I want a clear-cut answer to this.

interpretation on what constitutes the 10 per गया है । इतनी इनएफिसिण्ट होते हुए भी cent, what exactly the Text means etc. Apart from the Text which has been circulated, are there other binding documents with the Government of India which lit is going to पहले भी कुछ मित्रों ने sign, or does the interpretation depend on the है कि नेगेटिव सबसिडी एक टैक्स होता GATT bureaucrats? It is not binding on anybody. Bureaucrats come and go. Everybody gives his own interpretation. Apart from the Text that has been circulated, are there annexureg or other documents शायद प्रच्छा नहीं लगता हो, ब्रालगता which give a clear interpretation of what हो, शर्म झाती होगी कि किसान जिसको subsidy constitutes? Is there a definition रोढ की हडडी कहते हैं, उसकी बड़ी प्रशंस sheet, or will that be a matter of opinion?

These are my only, limited points. I will be happy if the Commerce Minister would reply to these.

में कुछ पूछने के लिए मैं खड़ाहुग्रा हं। नेगेटिव सबसिडी जो इस वक्त बताई गई है कि फार्मर्स को मिल रही है, जो "एल" चेव्टर में एनेक्चर दिया गया है उनमें जो 17 चीजें दी गई हैं जिनमें नेगेटिव सबसिडी है या पोजीटिव सबसिडी है उ नमें से तीन चीजें हैं जिनमें पोजीटिव सबसिडी कही गई है। बाकी चीजे हैं जिनमें नेगेटिव सब सिडी है और एग्रीगेट नेगेटिव सबसिडी जो है

unique. I do feel that just as in the case of the उसका अगर परसंटेज निकाल तो वह वह बास्तव में इनएफिसिएन्ट सूगर मिलों को जाती है, किसानों को नहीं जाती है। That apart, on import, suppose we take a ऐसे ही बिजली के ऊमपर सबसिडी की बिजली प्रोडक्शन को जाती है। यह फार्मर्स को बहुत कम जाती है। उसमें जो The third is about the matter of सबसिडी जाती है उसका रेशियो भी दिया जो नेगेटिव सबसिडी दी जाती है, इसलिए क्या मंत्री जी बताएंगे कि जैसे ्रशंका जाहिर की है तो क्या इतनी नेगेटिव सबसिडी से इतना बडा किसानों से टैक्स देश लात। रहा है और उसको बताया नहीं क्योंकि करते हैं कि वह देश के लिए पैदा करे उसको 50 परसेंट नेगेटिव सबसिडी देते हैं ? मंत्री जी यह बतायें कि जैसे सा देश में दो एकाउण्ट होते हैं एक नम्ब एक का एकाउन्ट होता है ग्रौर दूसर 6.00 p.m. श्वी भूपेग्व सिंह मान : मेडम, उहा नम्बर दो का एकाउन्ट होता है जिसा राउण्ड के ड्राफ्ट फाइनलएक्टकेसंब कहा जाता है कि नम्बर एक का एकाउन वह होता है जो टैक्स देता है यह दिखा का एँकाउन्ट होता है ग्रौर दूसरा ज नम्बर दो का एकाउन्ट होता है वह आप में बांटने की बात करने के लिए होता है इसलिए क्या सरकार के पास दो एकाउन्ट हैं। ? रेडियो और टी.वी. पर किसान को पोजीटिव सबसिडी 5.2 परसेंट ट 2.9 परसेंट या कितनी है यह बताय जाता है । उंध्रम्वे राउण्ड के ड्राफ्ट फाइन एक्ट के लिए सबसिडी नेगेटिव 50 परसे बताई गई तो इसका एम्पेक्ट क्या होगा एक वस्तु के लिए ग्रगर नेगेटिव सबसि दी जाती है या उससे कहे कि टैक्स लि जाता है तो सारी पैदावार के ऊपर उस ग्रसर नहीं पड़ता है ?

श्वी मूपेम्ध सिंह मान : मैडम, मैं सीधे सवाल ही पूछ रहा हूं। इसलिए क्या कह कर क्वेड्चन माके लगा रहा हूं। मैं यह जानना चाहता हूं कि कि जब एक धस्तु के ऊपर नेगेटिव संबसिडी देकर उसपर टेक्स लगा कर ग्राप देते हैं तो क्या उसका असर सारी जो दो सौ के ग्रास-पास चीजें हैं, एग्रीक्लचर प्रोड्यूस की जो चीजें हैं उन पर नहीं पड़ता है जैसे कि ग्रगर गेहूं के ऊपर नेगेटिव सबसीडी होगी तो गेहूं सस्ता होगा तो क्या उसका असर चावल पर नहीं पड़ेगा, सब्जी के ऊपर नहीं पड़ेगा या बाकी एग्रीक्लचरल प्रोड्यस पर नहीं पड़ेगा ?

दूसरी यह जो नेगेटिव सबसिडी इनएफिंसिएण्ट सूगर मिलों के लिए कही गई है या इएनफिसिएन्ट बिजली प्रोडक्शन को कही गई है, इसमें क्या कम्पीटिशन है ? इसमें बिलकुल मोनोपोली है। न तो किसान को कोई फायदा है और न ही कोई गन्ने की फैक्ट्री लगा सकता है ताकि वह गल्ना प्रोसस कर लें। तो क्या ग्राप इसको फी करेंगे कि इसमें कम्पटिशन हो और कम्पीटिशन जो है वह कञ्युमर के लिए भी ग्रच्छा होता है और प्रोड्युसर के लिए भी अच्छा होता है । जब कम्पीटिशन की बात हो रही है तो क्या ग्राप इसको ग्रन्दर भी एलाऊ करेंगे, बाहर तो एलाऊ करने की बात हो गई है, अन्दर भी सी कम्पीटिशन एलाऊ करेंगे ग्रौरए फिसिएन्सी को बढावा देंगे ? तीसरी बात मैं यह कहना चाहता हं कि एक्सपोर्ट पर जो रेस्ट्रिक्शनश लगी रही, क्या के खब खत्म होंगी ? यह कहा जाता रहा है कि वेल्य एडीशन करके हम चीजें बाहर भेजेंगे जैसे कि काटन से टैक्सटाइल बना कर भेजेंगे क्योंकि बेल्यू एडीशन होती है ग्रौर क्या कपास के बीज से कपास पैदा करना कपास के बीज में वेल्यू एडीशन करना नहीं होता है ? कितना वेल्यू एडीशन एक गेहं के दाने से हुन्रा क्या यह सौ गुना वेल्य एडीशन नहीं होता ? यह वेल्य एडी-शन की जो बात है यह खेती में भी लाना चाहिये या सिर्फ खेती का सस्ता रा- मैटीरियल ग्राज तक सरकार की प्रोटेक्झन लेकर जो किसान से लेते रहे या गांवों से लेते रहे वह सिर्फ उसी तक रखेंगें या उसे गांव तक भी जाने देंगे ? ग्राज गांव, प्रोटेक्टनिस्ट, सरकार जिनको प्रोटेक्शन देती रही, उनका गुलाम होकर रह गया था तो क्या यह ग्राजादी, यह लिब्रलाइ-जेशन गांवों के खेतों तक पहुंचेगी, इसका मुझे ग्राश्वासन

तीसरा, मैडम, लिब्रलाइजेशन ग्रौर नाइंध शैड्यूल्ड इन दोनों में कन्ट्राडिक्शन है। नाइंध शैड्यूल में यह ग्राता है कि हम कम्पलसरी प्रोक्योरमेंट करेंगे जबकि लिबलाइजेशन में यह कहते हैं कि मार्केट फोर्सेस अप्लाई होंगे। इसलिये ग्राप मुझे यह बतायें कि नाइंध शैड्यूल को स्क्रैप करने के लिये, क्योंकि उरूग्व राउंड में यह बात ग्रा गयी है कि लिब्रलाइजेशन को देखते छुए नाइंध शैड्यूल को टोटली स्क्रैप करने की बाद पालियामेंट में लायेंगे या नहीं लायेंगे ग्रीर ग्रगर नहीं लायेंगे तो क्यों नहीं लायेंगे ?

उपतभाषति : मान साहब प्लीज ।

श्री भूषेग्ध्र सिंह मानः मैडम,मैं तो प्वाइटेंड बात कर रहा हूं, सीधी बात कर रहा है। मैडम, एग्रीकल्चर प्रोड्युस को प्रोसेस करने के ऊपर अब तक भी पाइन्धियां हें । ग्रब तक भी मैं चावल जो पैदा करने वाला हं, पैडी से चावल बनाने की मझे ज्ञनमति नहीं है और इस वजह से जैसे क्राज भी मैंने अपने स्पेशल में शन में कहा कि यहां का राइस प्रोड्युसर-वासमती का. इस समय दुनिया की जंडी में वहीं भाव है लेकिन यहां कीमतें कम हो गयी हैं क्योंकि यहां कंपीटियन नहीं है जी यह उसकी खुद प्रोसेस कर सके । तो क्या यह जो प्रोंसेस करने की बात है, एग्री 5ल्वर प्रोइयुस को या उसको फी किया जानेगा ताकि कंपीटीशन हो ? साथ ही कंग प्रती प्रोक्पोरमेंट जो होता है उसको बंद किया जायेगा या नहीं ग्रौर खासतौर से इस वक्त लेबी प्रोक्योरमेंट जो ली जाती है वह किसान के ऊपर, वह नेगेटिव सब्सिडी, जिसकी बात यहां आम आती है, वह भी जो रिस्ट्रिक्शन हैं किसान के ऊपर 491clarifications on statement [RAJYA SABHA]

वह श्रपनी चीज मंडी में नहीं बेच सकता. मंडी के रास्ते में जो सरकार रूकावटें डालती हैं, उन रूकावटों से खेत में पैदा करने वालों की नुकसान होता हैं, उनको नेगटिव संबिसिडी जब कहा जाता है तो उसमें लेबी प्रोक्योरमेंट भी एक ग्राती है इसके बारे में वे वे किसान के संबंध में क्या प्रयोग करने वाले हैं ? में बाहर से डपिंग पिछले दिनों की बात इसमें झायी। एंटी डॉपिंग ऐक्ट इसमें है । डंपिंग नहीं हो सकता है। तो क्या जब सरकार ने बाहर से 526 रुपये के हिसाब से गेहूं मंगाये और यहां लाकर डॅम्प कर दिया, यहडंपिंग ग्रन्दर भी इस्तेमाल होगी कि ऐसी डॉपेंग नहीं होगी ग्रीर जो बाहर से परचेज करनी हैं । उसी कीमत पर यहां रहेगी या के किसानों को भी बाहर भेजने यहां की इजाजत होगी यह एंटी डंपिंग के संबंध में--ग्रन्दर भी एंटी डंपिंग का कानन लागू होगा या बाहर ही होगा ?

उपसभापतिः अब लेट हों गये है। आपने काफी सवाल पूछ लिये है, इतनों का जवाब आणे दीजिये।

श्री भूपेन्द्र सिंह मान : मँडम, आखिरी बात कह दूं। इन सारी बातों में कैपिटल आज तक जो गांवों में होता फार्में शन था वह गांव से ड्रेन आउट होगर यह शहर में ग्राता रहा। तो यह इससे रुकता के लिये यह जो है । इसलिये गांव की लिवलाइजेशन बात है यह अच्छी । लेकिन यह तो बतायें कि बात है डुग्स के संबंध में इस वैक्त तक जो ग्रौर पेटेंट राइटस के संबंध में बात ग्राती जो इंडियन पेटेंट ऐक्ट. है तो क्या 1970 हे. जो प्रोसेस पेटेंट करने का और प्रोडक्ट पेटेंट करने का नहीं था जिससे यहां की टेक्नालाजी बाहर था से चोरी होकर आती रही जिससे हमारे यहां का इंडीजिनियस टक्नोलाजी डेवलप नहीं हो सकी। क्या यहां की टेक्नालाजी डैवलप करने के लिये कुछ सोचा को है । बातें तो बहुत हैं लेकिन ग्राप कहती हैं कि बन्द करूं, इंसलिये बन्द करता हं।

THE DEPUTY CHAIRMAN: Thank you for your consideration. Next, Dr. Narreddy Thulasi Reddy. Dr. Re-ddy, I hope as usual, you will also be very considerate. by Minister 49.

DR. N. THULASI REDDY dhra Pradesh): Madam Depi Chairman, these are the days of consumers and not of the traders. p viously traders used to dictate bei to the consumers. Nowadays, consumers are dictating terms the traders. With the crore comsu ers we acted effectively а efficiently in the GATT negotiatto the developed countries would ha fallen at our feet. But our Govei ment had miserably failed in 1 GATT negotiations. Anyhow, let 1 genes be bygones. Being a doctor, would like to ask only one clarifi tion with regard to drugs. After I GATT agreement, the prices of m of the medicines will rise seve times in the near future. They v not be within the reach of the co: mon man and most of the peo will die due to common diseases. would like to know whether 1 Government will consider this as bonanza for controlling populati explosion. If it is not so, what ste is the Government going to take bring the medicines within the rea of the common man? This is the or clarification which I wanted to see

SHRI TTNDIVANAM G. VENKJ RAMAN (Tamil Nadu): Madam, shall try to be brief. Madam Depu Chairman, first of all, I would IE to go through the statement givby the Commerce Minister. At paj 3, he has stated and I quote: had initially not "WhiIndia been in favoi of inclusion of Trade Related Intellec ual Pronerty Rights in the scope The Urulguay. Round is ha ultimately to go along with th rest of the world community, I would like to know at what point time this had dawned upon the Govei ment of India.

I further quote: " A country like ou which does not presently recognize pre duct patents in the field of drugss. foo products and chemicals, has been allows a transition period of 10 years for esta

Wishing a product patent regime for such items. If we were to opt out of the new agreement, the possibility of our major trading partners insisting upon a much earlier introduction of product pateotg on the threat of impoation of restrictions on the export of our goods into their markets cannot be ruled out. Members may be aware that under such pressure some developing countries very recently decided to intro duce an entirely new patent regime in accordance with the wishes of some de veloped countries to safeguard their market access to those countries." I would like to know whether due to that pressure also India is of the opinion to amend the Patents Act. I would 'like to put a few questions in respect of the Patents Act. Do you propose to retain process patent

or product patent? The life of a patent

varies from five years to seven years according to the Indian Patents Act. Hie DD proposes to extend it to twenty years. What is your final proposal and what have they accepted? The proposed conditions regarding compulsory licences are so rigorous as would rule out automatic grant of licences. Do you propose to amend it or you will leave it as it is?

Then the reversal of burden of proof is a most important thing. Suppose, a complaint is there, the burden of proof, under the universal judicial system, is that the accused can always be presumed to be innocent. But here the burden is on the accused to prove his innocence. Do you propose to amend this? On which date and at what, time India has given green signal to sign the Dunkel draft? On which date and at what time the Parliamentary Standing Committee on Commerce submitted its final report? Did you have time to go through the report? I think you have not been able to do so. You have submitted it in the manner in which the question papers are given in the examination hall. We have received it only this afternoon and we were not able to so through it. Frankly speaking, we have just skipped over that. What is the time lag? Have you considered it? That is the impression which this Boose has got. Even before going

through *me* Standing Committee's report, you have given the green signal. What is the answer Of the Minister?

THE MINISTER OF COMMERCE: (SHRI PRANAB MUKHERJEE): How many more names of the Members are there?

THE DEPUTY CHAIRMAN: That is the last speaker. I think the last question he is putting.

SHRI TINDIVANAM G. VENKAT-RAMAN: Madam, it is such a big affair. People have taken 20 minutes, 30 minutes.

THE DEPUTY CHAIRMAN. No, no I am not talking to you. I am taliking to the Commerce Minister. He asked me how many more people are there.

SHRI TINDIVANAM G. VENKAT-

RAMAN: You allow me five minutes. Just for reference I am going through it. I cannot memorise everything.

THE DEPUTY CHAIRMAN: I am not referring to you.

SHRI TINDIVANAM G. VENKAT-RAMAN: I am sorry, Madam.

Regarding agriculture, what gains, India thinks, will it have? What is the percentage of trade agreement? What is the outturn of this foreign exchange

earning? What is it you have taken into consideration? What is your guess-work? I want to know all these things.

Regarding textiles also, you have proposed certain things. Generally, I can put questions, but since you have pro-posed many things, I want to know what the proposals are that have been agreed to and put into writing. Orally "yes, this is accepted, that is accepted", this won't do. The agreement is on 'take-it or leave-i basis. What are the terms and conditions laid down? How have they committed? You must have suggested so many things. I would like to know whether there is any written commitment to the Uruguay proposals that India will be given this and that.

And finally, I would like to know whether the Government of India has taken into consideration the overall impact of signing this Agreement It has taken into 495 Clarifications on Statement consideration only that part which aup-

ports the contention, namely, signing, but it has not taken into consideration the overall effects of surredesing our bovert- ignity; that is why while' concluding' I Want to particularly mention here a saying, "Dont ory over spilt milk but, anyway, we are made to to cry over spilt milk.

THE DEPUTY CHAIRMAN: I have got lots of names of Members here. There

are names of Members from the Congress Party and also from the Opposition. Mr. Singla has given his name. Mr. Ahula-walia, Mr. Sahu and so many others have also given their names. Now, I think it is very late *in* the evening. We should ask the Commerce Minister to clarify the points.

SHRI PRANAB MUKHERJEE: Madam Deputy Chairman, I am grateful to the Members wno have sought dari-ficaitons and have provided me an opportunity to clarify some of the points which require some clarification.

First, I would like to mention in res pect of the format which we are discus sing. As I mentioned earlier, I am repea ting it that the position is not that we have signed something. So far as GATT negoiations which started in September. 1986, are concerned the Group of Minis ters representing the contracting parties here in this country appointed an official negoiating team and that official nego tiating team was given a deadling by which they were to conclude their negot iations. They had concluded their negotiations on the 15th of December, and,(thereafter, ii would be given to the Group of Ministers. But the negotiations are over. The Group of Ministers would work out the modali ties for ratification within the year 1994. And if a country accepts it by ratification, it will be operative from the 1st of Janu ary, 1995. Now the very fact that it has taken so long a time-7 years and at some point of lime it appeared that the negotiation might collapse and whole then again the negotiations got revived, clearly indicates that there were large contentions issues which required a good deal of time and consideration, give and take, for the various countries to -'each some sort of conclusion A ques-

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tion has been raised whether i could have been extended further. Ac cording to our assessment 'no. It reached a breaking point. It reached a breaking point and, as per technicalities, we could have blocked ft. In that case we should have taken the risk of being isolated This fact has to be kept in view.

SHRI S. JAIPAL REDDY: But you could have waited.

SHRI PRANAB MUKHERJEE: You have spoken. You have made you observations. Now parliamentary cour tesy demands that I must make my observations.

Therefore, the question of bargainin; does not arise. It is true we did agree We did not want earlier that the juris diction of GATT should be expanded But it expanded and all other countriei agreed to it. When you talk of sut rendering sovereignty, do you mean just for the time being assuming tha everything went wrong, that all the 11* countries have surrendred their sovereign rights. Do you want to say that none of them considered it? Or is it a fact tha in an international negotiation when there are various conflicting intsrests c countries are concerned them is alway giev and take. I would not like to men tion the names of the countries becaus it would not be proper on my part; bu it may happen in the areas of textiles-certain countries may not like India . t have a larger access in textiles, as we are almost near the ceiling. Therefore, i we remin at that level, it may help ther to expand their exports. So, as it al ways happens in international agreements there is a scope for taking and giving In certain areas we have to trade on an in certain areas we have to trade off That is exactly what we have done. No what is the gain? What have we achie\ ed? We have achieved that all the con! racting parties will be extended 'Mos Favoured Nation treatment automatica lv. What is GATTT We are discussin GATT. We are not discussing any othe instrument. GATT was conceived, GAT was meant for creating a liberal tradin. atmosphere- The mandate of GATT K to clear liberalism, to remove protei donism, to remove fiscal protectionism

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for libera] trade. If, according to some ideological concept, 'liberalism in trade, liberalism in economic policy, are dirty words, surely you can say. "I don't accept GATT". When we have assumed that position we have a view.. (*Interruptions*).

THE DEPUTY CHAIRMAN: Please. I don't accept anybody's interruption because he did not interrupt you.

SHRI PRANAB MUKHERJEE: that GATT should expand it. We assumed that GATT should create a more liberal atmosphere. Undoubtedly, a more liberal atmosphere has been created with the reduction of rate of duties, by the removal of physical constraints on imports and exports. Therefore, you can take advantage of that liberal atmosphere.

Now when I talk of the question of expansion of exports somebody challenged me, "What is your basis? It is not very difficult to make some calculations. Last year ;.he world trade was to the tune of three thousand and eight hundred billion U.S. dollars. According to UNCTAD's latest assessment for 1993 the world trade may grow around 6.2 per cent. Now if I just make a simple arithmetic calculation. I find that the gener?tion of additional volume in world trade may be in the neighbourhood of 400 to 470 billion U. S. dollars. Now if I compute my share at the existing level, I am arriving at a figure of 1.5 to 2 billion U.S. dollars. I have just made a rough calculation. It is not a very definite one. If 20 per cent of this turnover goes to generation of employment, the generation of employment will be 7,00,000 in one year, In many other areas we shall have to compute.

SHRI CHATURANAN MISHRA: How much retrenchment will take place?

SHRI PRANAB MUKHERJEE: In many other areas we shall have to compute. The question is: How much retrenchment would take place? (*Interruptions*).

THE DEPUTY CHAIRMAN: Please.

no interruptions. No cross-talks, please. I wouldn't permit.

SHRI PRANAB MUKHERJEE: Retrenchment comes if there is a closure of the industries. Retrenchment will be there if indigenous products

are not sold and it these indiven-ous products are replaced by liberalised import 6f goods. But what is the fact? The fact is, in the trade figure of the first eight months of the current financial our trade gap has been reduced from 2.2 billion US dollars to 560 million US dollars. The policy is liberalised import policy and physical constrains have been removed from imports as we know that 90 per cent of our imports are limited commodities, like petroleum products, fertilizer, capital goods, etc. At one point of time we used to import a substantial quantum of edible oil-that has been reduced; we also import industrial raw materials. The quantum of non-essential imports in the overall import basket is extremely limited. This myth has been exploded that if the! liberalised import policy is resorted to there will be sudden spurt in imports. It has not taken place. Of course, I am not jumping to conclusions. I would like to watch more but the trend of the first eight months is positive. Here two or three major questions were raised. One question was: What is the improvement in the MFA? The hon. Members are fully aware of it. They are knowledgeable persons. Is it not a fact that for the last 20 years it has been almost one-point programme of the developing countries? Somehow to make the developed countrie agreeable, that there should be integration of textiles. The Tokyo Round of discussion flatly refused it. It was even deided that ' unless the pending issues of Tokyo Round were settled. there would be no renegotiations. It did not materialise. At least in this agreement yon have sot a' definate period of 10 years, at the end of which there will be integration. Yes, it may happen. as somebody was saying, that some countries are combining. I would not like to mention the name of the country. But certain developed countries may combine.

But mere combination is not going to help, or harm if we are not in a position to compete. That has to be done. That is the precondiiton. Unless we improve our efficiency, our goods and services become competitive. no multilateral or unilateral or bilateral trading mechanism can help us. Now I come to the question of integration. I know that in the first 10 years it would be 51 per cent and balance 1 per cent would be in the 10th year. That is a fact. But improvement is there improvement in the sense that in the earlier round of negotiations they were not even prepared to fix a time-frame for the integration of textiles. In this round we have been able to do it. We have also been able to resist the demand, of further expension of transition period from 10 years to 15 years.

Another question was raised and unfortunately they were trying to read too muh into the statement of the Finance-Minister I made two contentions in regard to the obligatory access of agricul-tural products to Indian marekts. So long as we are covered by the BOP, there is no question of allowing imports. What Finance Minister said was, "Yes, we) have improved our BOP position from; where we were. We have reached a stage where, we my like it or we may not like it, but the hard fact is that we had to pledge g°ld to get a few hundred million dollars to overcome the crisis." I have) full sympathy with the then Finance Minister, because it was almost management on a day-to-day-basis and hour-to-hour basis. Today surely we have improved over that position. We have no doubt about it. I myself have indicated in the Eighth Plan Document that if we want to the type of crisis with which we were confronted then, we must ensure a situation where our external supports are reflected in the current account deficit which should not go beyond 1.6 per cent of the GDP, in absolute terms 22 billion US dollars. Therefore my convention is we are going to have B.O.P: cover. But even assuming, for the time beinlg, that there is no BOP covtr, what are you going to do? Then there is the tariff protection. The tariff which we have placed and which has been recognised and which has been accepted is

100 per cent for cereals, 150 per ce for the processed agricultural product300 per cent for edible oils. Is is possib for

anybody to import agricultural pr ducts by paying duties at these levels ai also compete with indigenous agricultur produits?

SHRI S. JAIPAL REDDY: If you yield, firstly, we would like to know to what is the prevailing definition < BOP under the Text; secondly, in regai to traiff that you are referring to w were talking a lot about our aguaritur, exports, but those countries can als resort to the same techniques:

SHRI PRANAB MUKHERJEE: If you

had just allowed me to complete it, the erhaps you would have got an answer Of course, I am not going to give you a theoretical lecture on the BOP becaus we do not have that much time. Th scheduled calculation of subsidies at all related to the base three years 1986 87, 1987-88 and 1988-89. The subsid which we gave to our agricultural pro ducts, the Balance of Payment situatiot which prevailed in those three vear will be operating so long as the agree ment related to agriculture remains in Operation. The agreement regardinj agriculture will remain in operation foi a period of 7 years. Before the end of 7 years, in the 6th year you can renegotiate on the conditions prevailing at that point of time. Therefore, each country placed the 'list of subsidies that they gave fo the agricultural products m these as per internaitonal prices, as per domestic prices, whether it crosses the threshold level or not, all these compu-tations have bean tabled and have been accepted. Nobody can reopen it during the period. The question of reopening will come and fresh negotiations will start from the 6th year. The contracting parties can renegotiate after that Where is the question of reduction subsidy so 1c ng as his period is in concerned? Does the capacity of the Government to pay subsidy depend on what has been prescribed by some international agency or is it inherent in the capacity of the Government itself? We are having 20 per cent level of subsidy. Additional progress sas been made and I have shared debate. Now it is being clubbed. There-

fore, 10 plus 10 is 20. Product specifics and non-product specifics are clubbed together. Therefore, in certain cases like sugar, like tobacco and like hand-picked groundnuts where we are a little aboxe the ceiling limit, will not get affected because of these plusses and minuses and clubbing together; we will have an advantage of his 20 per cent. On earlier occasions, I said that if there is something wrong in my calculations, I would like to be corrected. I said, please, provide me with another set of calculations. There is no harm'. But this point has to be recognised that the capacity of paying subsidy does not depend on what level it is being placed at, because we have enough elbow room. If we have the capacity and the Finance Minister's budgetary position permits us to give us more subsidy which I do not visualise, we are safe. An other question which Mr. Jaipal Reddy raised was regarding UPOV. We are not, vet signaturies to UPOV. because we have time up till 1995. Therefore, we are not yet its signatories. He asked, "what about the sui generis legislation which we are going to have"? Here too, I would like to have your suggestions, guidance and advice, if you have any. I understand that a highpowered committee haes ben appointed by my colleague in the Ministry of AgricuFure to look into it. Our agricultural scientists, our research organisations, senior officers and experts are there. They are studying how to formulate a *run* generis protection system. Since we have agreed, we will have to give protection to the plant-breeders' rights. Some sort of rights-, we will have to recognise. What be the nature of control would be, what would be the level of protection and what would be the essentia] features of legislature will have to be worked out and any suggestions, in this respect will be welco-ed. There is no fixed pattern of sui generis protection and this point has to be recognised. There is no fixed pattern of the sui generis protection which we shall have to provide.

Now coming to the area of drug prices and what the implications of these would be, firstly, I would like to make one point quite clear that the prices of drugs are not going to be increased automatically. I am told that nearly 80 per cent of the drugs which are now in use are non patentable and only 20 per cent are patentable. And regarding those 20 per cent which are patentable, we are paying that price. After amending the patent laws for which we have 'time till the year 2005—even the exclusive marketing rights of the patent holders, which will have to be granted to our market if *he patent is granted by other countries, will be effective from 2000 A,D. and the Patent Act will be with effect from the year 2005... (Interruptions)

SHRI CHATURANAN MISHRA : That is there. But the benefits will never be passed on to the customers. They will raise the prices and we will be helpless.

SHRI PRANAB MUKHERJEE: I am afraid, Madam, I am 'talking of the Uruguay Round of Negotiations and GATT, and its impact. The way you would like to adjust your domestic policy, domestic legislation is totally a different issue. And, in all these areas, Parliament will have an opportunity to discuss and debate. Somebody has raised a question as to what would happen if Parliament rejects it. Parliament is sovereign and if Parliament rejects it, it wil] not be implemented (Interruptions)

SHRI CHATURANAN MISHRA: I did not say.

SHRI PRANAB MUKHERJEE; I am not talking of you. I said, 'somebody'. Parliament is sovereign and if Parliament rejects something, it will not be materialised. I am not going into the constitutional or legislative acceptance of it. I understand that somebody has gone to the Court. The appropriate court will give its judgement. Therefore, what is to be worried about there? But let us not bring all extraneous considerations while debating this issue.

We were told as if we are infringing upon the rights of the States... (Interruptions. R is being said that the rights of the States have been infringed upon [RAJYA SABHA]

and that the Constitutional propriety has not been maintained. Somebody has sought the decision of the appropriate court with the appropriate jurisdiction. Let us wait for that. So far as consultation is concerned, I am afraid I would not like to enter into that debate because I made it quite clear on the very day when the debtae was initiated. Even, I discussed with the major political parties to which Prof. Swell took very strong exception. But I could not help. That is the practice we had. Except BJP, everybody responded to it. And I also said that it was not that we were agreeing. We share our views: we share our perceptions and, on later occasions also, this type of exchange of views can always take place. That is the beauty of Parliamentary democracy. It has always happened. It is nothing new... (interruptions).

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SHRI CHATURANAN MISHRA : The States should have been consulted.

SHRI PRANAB MUKHERJEE : Somebody asked, "Why didn't you take into consideration the Report of the Standing Committee"? It was presented on the 14th of December and that was to be taken into consideration when the concluding date was 15th of December! I think, Madam, there should b_e a certain consideration while making this type of suggestion. . . . (Interruptions)

SHRI S. JAIPAL REDDY: We had one year.

SHRI PRANAB MUKHERJEE: The Report was placed before the House on 14th of December. So, one cannot, by any stretch of imagination, say that you

can work out your strategy. .. (Interruptions)

SHRI S. JAIPAL REDDY : Mr. Minister, you had one full year. Why did you have to rush to welcome it?

SHRI PRANAB MUHERJEE : There is no question of one year. There were seven years. It is not a question of one year. There were seven years and how many times... (Interruptions) SHRI S. JAIPAL REDDY; But *yo*welcomed it at midnight.

SHRI PRANAB MUKHERJEE : Hw many times we wanted to discuss it o the floor of this House! I would not lik to go into all those things, namely, th date on which we sent the communica tion from the Ministry, how the busines of the House was determined etc. Yo know well about these thngs. Therefori let us not go into these aspects. The nen comers may not know. . . (Interruptions

THE DEPUTY CHAIRMAN; Order.

SHRI PRANAB MUKHERJEE: I an no going into it. Another question raise was : What would happen regarding cei tain provisions? For example, some hon Members had asked about Super 301. Fo their information, Super 301 is not i operation now. Now, there is only Specia 301 that is in operation. Super 301 is no there. What would be the position : somebody wants to impose it? Earlier, th position was such that they could-eithe on intellectual property rights or on trad matters-take unilateral action. Now, this Draft itself does not prevent them from taking action. But a remedy is there. Tha is. the dispute settlement mechanisn Through that dispute settlement mechar ism under GATT, you can have relie you can go and place your case befor GATT. Nobody can preven* me if consider that some practice of somebod is going to affect my interests, I hav every right to protect my interests an rake action. Nobody prevents ine. Bi whether my action is justified or not, like the Special 301, could be challenged i the international forum, in GATT.

So far as the compulsory licenesing concrned, whether the compulsory licen ing can cover alt the patents which ft other companies are having, my answe is yes. So far as we are concerned, whei we are having patenting, it is for us 1 decide how we are going to use it. is the same even in the case of seed. is said the the entire transactions of sef are going to be affeted. It is not so. Oi researchers can improve on the seed'at

buying that seed, there will be no by problem, Agnia I am repeating it: What type of protection we can give is an area on which we shall have to think very seriously when we make the national legislation. Now, in restpect of anti-dumping mechanism, it is known that previously in our country there was no need for having any anti-dumping mechanism because our tariff was" very high and there were physical constraints on imports. So, we took care of it through our exportimport policy and high tariff wall. But with the reduction of the tariffs and with the removal of the physical constaints on imports, we have to strengthen antidumping mechanism in our country. What is the remedy if the developed countries misuse it by resorting to anti-dumping clause and stand in the way of export of the developng countries? There, it has been decided that if the injury is less than 2 per cent or 3 per cent, then that country cannot resort to anti-dumping mechanism to prevent the export of the developing countries. But one point has to be kept in mind The Uruguay Round of GATT 1993 will discussion on provide an atmosphere of liberalisation but, that policy is to be operationalised through bilateral relations. There is some sort of a misconception as if all the 117 court tries are sitting across the table and taking decisions, lobbying. building up pressure by taking strong positions. It is not that type of a political body. Here, primarily he consultation took place, negotiations took place only with those countries which are interested and which were the leading trading partners. Even the group of countries. like the ASEAN, took their own decision. Somebody has referred to Spain. Yes. They got concessions. They wanted to protect their national interests just as we wanted to protect our national interests. But here was a direct conflict. What was that conflict? The conflict was that unless India and some other countries opened up their textile markets their textile industry is going to suffer. So, they wanted to put a veto. Being a member of that group EEC. they wanted to veto. It way their internal matter, how they avoided that veto. It is not that they

GATT, were going to put veto on That is what I want to clayrify. That decision-making mechanism, is the that is their own internal arrange ment. There, they wanted to put а veto so that they cannot concede to demand, or concede to a particular this arrangement. So, they got that. But, ultimately, they agreed. There fore, it is not correct to say that we did not try to build up a common approach. Yes, we tried to have а common approach. What do we want? We want access to the developed market, So far as we are concerned, South-South co-operation is there. Excuse me for saying so. These are very important things. But we can completely ignore the fact not that bulk of world trade the takes place ten industrially developed. with coun tries which are popularly known as G-10. We are talking of trade and we are not talking of any other thing primarily Therefore. we are concern ed with those countries who have the absorption capacity. Somebody raised a large" "num the point that India has ber of consumers. It is true. But capacity? what is our absorption What are our total imports and what are our total exports? There fore, it is really a dichotomy. On the one hand some are claiming and say "Don't open the door." ing, and, if are you you don't open the door, how going to utilize your market? The hard fact, the core fact, is that our total export-import trade taken to gether in a year is about 39-40 billioa US dollars whereas the total world trade is about 3,800 billion dollars. What we have to see is what our rotal trade turnover is and what type of support we are to give to each. other... (Interruptions)... Here is trade and we want to expand our trade. The question of technology has come. Yes, it will ensure that our technological upgradation takes place. If we want to live in a cocoon, if we do not want to export and open up, that is a different matter. As the Prime Minister has pointed out on earlier occasions there are some

countries which want to live in a cocoon, live in a cell, and some cf them are surviving. But we do not

want to be like that, Some honourable Members referred to a point and I an inform him that it is a very per-nnent polint that so far as biodiversity is concerned, WE have immense strength really and I am told that as gcr the decisions of the Convention, :group is working on in working on cataloguing it and thereafter, would dring forward appnpria'e legislation and this is also an area where, I think, we can get the advice and guidance from the honourable Members who are interested in it.

So far as the pipeline protection is contented, as I have allreday mentioned, the exclusive eighr of marketing will operate from 1.1.2000 and we have the time-frame to change our patent laws up to 2003.

I think some hon. Members asked whether, if we would not have gone through the route of multilateralism we could get more concessions in this areas. I am afraid, not. I will be constrained to mention the names of the countries, but the honourable Members know them. Two countries were 'forced by the industrially develop. ed countries to amend their patent laws just within one year. And, so far as we are concerned, we are getting the time-frame of ten years and within these ten years, if we could make investments in our research and development and if we have interaction with the developed countries which is taking place in other areas, I am confident that put scientists, would be able to gather sufficient strength and the day may not be far off-of course, we shall have to work very hard- when we can also get some advantages out of this ...

भो एंस० एंस० ग्रहलुवालिया (बिहार): महोदया, पेंटेंट लां पर इतना हंगामा हो रहा है, सारे देश में । मैं पाटलिपुत से आता हं । पाटलिपुत के ही आर्यभड़

[RAJYA SABHA]

ने 499 में ऐलजबरा का कंसेप्ट दिंग् सारे विश्व को और उसी पर सारे विश् में सारा हिसाब-किताब आधारित है क्या हमारी सरकार सारे विश्व ऐलजबरा के लिये रौंयल्टी की मां करेगी।?

डा० सुब्रहमथ्यम स्वःमी ः जीरो लिये भी मांग सकते हैं, डैसिमल प्वाइ के लिए भी ।

श्री ए ल० ए त० अद्रहलुवालिया : उसां वाद आर्यभट्टने ऐकिसस ग्रॉफ ग्रर्थ, रोटेशन ग्राफ ग्रर्थ जिसको कहा जाता है, उसने ऊपर भी दृष्टि दी। क्या उस पर भी सरकार रॉयल्टी की मांग करेगी।

THE DEPUTY CHAIRMAN: Th zer_0 and decimal point is not a mater of joke. It is a very serious point

श्री एत० इत० अहलुबः लियाः ग्राप चुंकि मैथेमैटिक्स जानती हैं, इसलिए मैं कह रहा हं और मैं संग करता हं क्योंकि ग्राज जो भी विदेशी चीज जोती हमारे हाथ में उसनें लिखा होता है, य० एस० पेटेन्ट मं० सो एण्ड सो । ग्रगर हमने इस तरफ ध्यान दिया होता तो छठी अताब्दी का जो ऐक्सिस आफ म्रर्थ है, ऐसी चीज को मट्टेनजर रखते हुए भारत सरकार इस बात की सांग करेगी कि ऐसे बहुत सारे जो पेटेन्ट हैं, जैसे चरक संहिता है, ग्रार्थभट्र **जै**से फारमोकोपिया तैयार करे, जो हमारा ग्रध्यातम है, उसके माध्यम से कंसेंटेशन करना आदि ये जो भारत की सम्पदा हैं, इसके बारे में विचार करेंगे. मंत्री महोदय, इसका जबाब देने की कृपा करें ।

SHRI PEANAB MUKHERJEE: Madam,as I mentioned, with the cataloguing of bio.diversity, and even in our patent laws, we can take care of these. These are our real assets and we should have that.

One hon. Member referred to the concept of negative subsidy. As I

mentioned. our agricultural prices are much lower than the international prices. And taking that into account, said that the total subsidy that we are giving as per the international we law, is not positive, but it is nega So far transition tive. as is concerned as 1 mentioned it has bern agrred that GATT will phase out. And so far as the year 1994 is concerned, there will be little overlapping between Old а GATT and GATT 1993 which is to be operationalised through the Organi sation which is known as MTO.

Particularly one question has been raised with regard to the special treatment which was given to the developing countries in respect of imports to cover their balance of payments problem, and whether that provision is still going to be retained. Yes, it is going to be retained in the new arrangement also that they can restrict imports, including quantitative restrictions so long they have BOP cover. Therefore, that provision has also been bought. My contention is not that what appeared in the whole Text on which negotiations have been completed and which are likely to be ratified by the contracting parties the sovereign countries in course off time, it can ever fulil 100 per cent the interests of each and every member country. Substantially it has taken care of the concern of the developing nations because unless the developed countries' markets are open to the developing countries, you cannot have your exports, you cannot have a larger share in the world trade. And these ngotiations have created that situation. Let us take advantage of that. Thank you, Madam. (Interruptions).

THE DEPUTY CHAIRMAN: The discussion is concluded.

The House stands adjourned till 11 o' clock on Monday, the 20th December, 1993.

The House then adjourned at fifty-four minutes past six of the clock till eleven of the clock on Monday, the 20th December, 1993.